

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

THIRTIETH REPORT

(Presented on 6.9.2007)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirtieth Report.

2. The Committee met on 5 September, 2007 for –

- I. Examination of one Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- III. Allocation of time under Rule 294 (1) (e) of the Rules of Procedure to three Resolutions given notices of by Adv. P. Satheedevi, Dr. Satyanarayan Jatiya and Shri Hannan Mollah, M.Ps.

Examination of the Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2007 (Amendment of article 371D) by Shri L. Rajagopal, M.P.

The Bill seeks to amend the Constitution with a view to reserve twenty per cent. of the local cadre posts to be filled by direct recruitment in the city of Hyderabad under Government of Andhra Pradesh in favour of local candidates of the city of Hyderabad and the remaining eighty per cent. posts in favour of residents of Andhra Pradesh.

After considering the Bill at some length, the Committee postponed further examination of the Bill.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of eighteen Bills as shown in the Appendices.

5. After considering all aspects of the Bills, the Committee recommend that sixteen Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining two Bills shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Allocation of time to Resolutions

6. The Committee recommend allocation of time to three resolutions as follows:-

- | | | | |
|-------|---|---|---------|
| (i) | Resolution by Adv. P. Satheedevi regarding regulation of private professional colleges. | - | 2 hours |
| (ii) | Resolution by Dr. Satyanarayan Jatiya regarding steps to secure social, economic and political justice, etc. to the citizens belonging to the Scheduled Castes. | - | 2 hours |
| (iii) | Resolution by Shri Hannan Mollah regarding comprehensive legislation for the welfare of workers in the unorganized sector. | - | 2 hours |

Recommendations

7. The Committee recommend that-

- (i) the classification and allocation of time to eighteen Bills by the Committee, as shown in the Appendices, be agreed to by the House; and
- (ii) the allocation of time to three resolutions as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

5 September 2007

14 Bhadrapada 1929 (Saka)

CHARNJIT SINGH ATWAL,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX-I

(See para 5 of the Report)
(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Right to Work Bill, 2007 by Shri Mohan Singh, M.P.	1 of 2007	A	2 hours
2.	The Child Development Bill, 2007 by Shrimati Archana Nayak, M.P.	15 of 2007	A	2 hours
3.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 2007 (<u>Amendment of the Schedule</u>) by Prof. Mahadeorao Shiwankar, M.P.	25 of 2007	A	2 hours
4.	The Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order (Amendment) Bill, 2007 (<u>Amendment of the Schedule</u>) by Shri Basudeb Acharia, M.P.	4 of 2007	A	2 hours
5.	The Basic and Primary Education (Compulsory Teaching in Mother Tongue) Bill, 2007 by Prof. Mahadeorao Shiwankar, M.P.	5 of 2007	A	2 hours
6.	The Agricultural Produce (Remunerative Prices) Bill, 2007 by Prof. Mahadeorao Shiwankar, M.P.	20 of 2007	A	2 hours
7.	The Widows (Protection and Maintenance) Bill, 2007 by Prof. Mahadeorao Shiwankar, M.P.	12 of 2007	A	2 hours
8.	The Trust Corporations Bill, 2007 by Shri Mohan Singh, M.P.	32 of 2007	A	2 hours
9.	The Private Schools (Regulation) Bill, 2007 by Shri Ramdas Athawale, M.P.	17 of 2007	A	2 hours
10.	The Provision of Communication Facilities in Every Village Bill, 2007 by Shri Ramdas Athawale, M.P.	11 of 2007	A	2 hours
11.	The Rural Electrification Bill, 2007 by Shri Ramdas Athawale, M.P.	18 of 2007	A	2 hours

1	2	3	4	5
12.	The Child Welfare Bill, 2007 by Shri Ramdas Athawale, M.P.	19 of 2007	A	2 hours
13.	The Backward Areas Development Board Bill, 2007 by Shri Mohan Singh, M.P.	43 of 2007	A	2 hours
14.	The Rural Labour Welfare Fund Bill, 2007 by Shri Mohan Singh, M.P.	45 of 2007	A	2 hours
15.	The Constitution (Amendment) Bill, 2007 (<u>Substitution of new article for article 371H</u>) by Shri Kiren Rijiju, M.P.	48 of 2007	A	2 hours
16.	The Constitution (Amendment) Bill, 2007 (<u>Amendment of article 244, etc.</u>) by Shri Tapir Gao, M.P.	58 of 2007	A	2 hours

APPENDIX-II

(See para 5 of the Report)

(List of Bills placed in category 'B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Special Financial Assistance to the State of Arunachal Pradesh Bill, 2007 by Shri Kiren Rijiju, M.P.	49 of 2007	B	2 hours
2.	The Euthanasia (Permission and Regulation) Bill, 2007 by Shri C.K. Chandrappan, M.P.	55 of 2007	B	2 hours